KARNATAKA LOKAYUKTA

No.Compt/Uplok/GLB-2460/2016/ARE-5

Multi-storied Building
Dr.B.R. Ambedkar Veedhi,
Bangalore,
Dated:28/01/2020/

REPORT UNDER SECTION 12(3) OF THE KARNATAKA LOKAYUKTA ACT, 1984

Sub: Proceedings against: Abdul Rasheed, Retired Assistant Executive Engineer, KRIDL, Sindhanur, Raichur district – regarding his misconduct as public servant -reg.

*****

1. On the basis of complaint filed by Sri.Mahammad Ali s/o Hussain Sab, Santekelluru, Lingasaguru Taluk, Raichur District (hereinafter referred to as 'complainant' for short) against Abdul Rasheed, Retired Assistant Executive Engineer, KRIDL, Sindhanur, Raichur district (hereinafter referred to as Respondent) alleging that the Respondent has committed misconduct, an investigation was taken up after invoking Section 9 of Karnataka Lokayukta Act, 1984.

2. ACCORDING TO THE COMPLAINANT:

During 2012-13, an amount of Rs.94.22 lakhs was released to Sindhanur Taluk under drinking water supply scheme and the Respondent has misappropriated the amount released for this scheme to his personal use without executing any works.

3. Thereafter, this Complaint was referred to S.P., Karnataka Lokayukta, Raichur for investigation. After conducting the investigation, the Dy.S.P., Lokayukta, Raichur. (I.O. for short) has submitted the report.

4. Then Comments was called for from the Respondent on the complaint allegations and report of I.O.

5. Respondent has submitted his comments dt: 31.1.2018 by stating that he retired on 31.6.2016 from the office of KRIDL, Sindhanur as AEE and accordingly denied the allegations.

6. On perusal of the report dt: 27.4.2017 of I.O. which read thus:

"ಅರ್ಜಿದಾರರ ದೂರಿನಲ್ಲಿ ನಮೂದಿಸಿರುವ ಕಾಮಗಾರಿಗಳನ್ನು ಕೆ.ಆರ್.ಐ.ಡಿ.ಎಲ್ ಮುಖ್ಯ ಕಚೇರಿಯಿಂದ ರಚಿತಗೊಂಡ ಪಂಚನಾಮ ಸಮಿತಿಯ ಅಧ್ಯಕ್ಷರು (ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು) ಮತ್ತು ಇತರೆ ತಾಂತ್ರಿಕ ಅಧಿಕಾರಿಗಳ ಸದಸ್ಯರನ್ನೊಳಗೊಂಡ ವಿಶೇಷ ತಂಡವೊಂದು ದಿನಾಂಕ: 25-02-2017 ರಂದು ಸಿಂಧನೂರು ತಾಲೂಕಿನ ಮೇಲ್ಕಂಡ ಕಾಮಗಾರಿಗಳ ಸ್ಥಳಗಳಿಗೆ ಭೇಟಿ ನೀಡಿ ಕಾಮಗಾರಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದ್ದರ ಪಂಚನಾಮೆ ವರದಿಯ ದೃಢೀಕೃತ ನಕಲು ಪ್ರತಿಯನ್ನು ಅರ್ಜಿಯ ವಿಚಾರಣೆ ಕುರಿತು ಒದಗಿಸುವಂತೆ ಮಾನ್ಯ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು, ಕರ್ನಾಟಕ ಗ್ರಾಮೀಣ ಮೂಲಭೂತ ಸೌಕರ್ಯಗಳ ಅಭಿವೃದ್ಧಿ ನಿಗಮ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಪತ್ರ ಬರೆದುಕೊಂಡಂತೆ ಅವರು ತಮ್ಮ ಕಾರ್ಯಾಲಯದ ಪತ್ರ ಸಂಖ್ಯೆ: ಕೆಆರ್ಐಡಿಎಲ್/ಆಡಳಿತ/ಸಿಆರ್-ಜನರಲ್/2016-17/61 ದಿನಾಂಕ: 17-04-2017 ರಂತೆ ಪತ್ರ ದೊಂದಿಗೆ ಇಲಾಖೆಯ ವಿಶೇಷ ತಂಡದವರು ಮಾಡಿರುವ ಪಂಚನಾಮೆ ವರದಿಯ ದೃಢೀಕೃತ ನಕಲು ಪ್ರತಿಗಳನ್ನು ಸಲ್ಲಿಸಿದ್ದು ಪರಿಶೀಲಿಸಲಾಯಿತು.

ವಿಶೇಷ ತಂಡದವರ ಪಂಚನಾಮೆ ವರದಿಯಲ್ಲಿ ರಾಯಚೂರು ಜಿಲ್ಲೆಯ ಸಿಂಧನೂರು ಉಪವಿಭಾಗದ ಕೆ.ಆರ್.ಐ.ಡಿ.ಎಲ್ ವತಿಯಿಂದ, ಆರ್.ಹೆಚ್.ಕ್ಯಾಂಪ್-1, ಬೆಳಗುರ್ಕಿ, ಗುಡದೂರು, ಗೋಮರ್ಶಿ ಮತ್ತು ಬಳಗಾನೂರು ಗ್ರಾಮಗಳಲ್ಲಿ ಸನ್ 2011-12 ನೇ ಸಾಲಿನ ಕುಡಿಯುವ ನೀರಿನ ಸರಬರಾಜು ಯೋಜನೆ ಅಡಿಯಲ್ಲಿ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೆತ್ತಿಕೊಳ್ಳಲು ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ರಾಯಚೂರು ರವರಿಂದ ಆಡಳಿತಾತ್ಮಕ ಮಂಜೂರಾಗಿ ದೊರೆತಿದ್ದು ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು

ನಿರ್ಮಾಣ ಮಾಡಲು ಎಸ್ಟಿಮೇಟ್ ಮಾಡಿ ಇದಕ್ಕೆ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿಯನ್ನು ತೆಗೆದುಕೊಳ್ಳದೇ **ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಂಡು ಅರ್ಧಕ್ಕೆ ನಿಲ್ಲಿಸಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸರಕಾರದಿಂದ ಬಿಡುಗಡೆಗೊಂಡ ಅನುದಾನದ ಹಣವನ್ನು ಫಾಲ್ಸ್ ಕ್ಲೈಮ್ ಮಾಡಿಕೊಂಡಿರುವ** ಬಗ್ಗೆ ಮತ್ತು ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ಸಾರ್ವಜನಿಕ ಉಪಯೋಗಕ್ಕೆ ಬಾರದಂತೆ ಕಾಮಗಾರಿಗಳನ್ನು ವೃಥಾ ಅನುಪಯುಕ್ತಗೊಳಿಸಿರುವಂತೆ ಕಂಡುಬಂದಿರುವ ಬಗ್ಗೆ ತಮ್ಮ ವಿವರವಾದ ವರದಿಯನ್ನು ನಮೂದಿಸಿದ್ದು ದಾಖಲೆಗಳ ಪರಿಶೀಲನೆಯಿಂದ ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ಆಪಾದನೆ: 2:- ಇನ್ನೊಂದು ಬಹುಮುಖ್ಯವಾದ ವಿಷಯವೇನೆಂದರೆ, ಎದುರುದಾರ ಶ್ರೀ ಅಬ್ದುಲ್ ರಶೀದ್ ಎ.ಇ.ಇ. ರವರು ಗೋಮರ್ಶಿ ಗ್ರಾಮದಲ್ಲಿ ಸುಮಾರು 23 ಲಕ್ಷ ರೂ. ಗಳಲ್ಲಿ ಕು.ನಿ.ಯೋ ಅಡಿಯಲ್ಲಿ ಸನ್ 2012-13 ನೇ ಸಾಲಿನಲ್ಲಿ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿಯ ಅನುದಾನದ ಅಡಿಯಲ್ಲಿ ಕೆರೆ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಯನ್ನು ಮಾಡಿರುತ್ತಾರೆ. ಆದರೆ ಎದುರುದಾರರು ಇಲ್ಲಿ ಯಾವುದೇ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸದೇ ಮೇಲಿನ ಕಾಮಗಾರಿಯನ್ನೇ ತೋರಿಸಿ ಹಣ ಎತ್ತುವಳಿ ಮಾಡಿರುತ್ತಾರೆ.	**ಆಪಾದನೆ 2 ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ,** ಸಿಂಧನೂರು ತಾಲೂಕಿನ ಗೋಮರ್ಶಿ ಗ್ರಾಮದಲ್ಲಿ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ಅನುದಾನದಲ್ಲಿ ಮಾಡಿರುವ ಕುಡಿಯುವ ನೀರಿನ ಸರಬರಾಜು ಕಾಮಗಾರಿಯನ್ನೇ ತೋರಿಸಿ, **ಶ್ರೀ ಅಬ್ದುಲ್‌ರಶೀದ್, ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಕೆ.ಆರ್.ಐ.ಡಿ.ಎಲ್, ಸಿಂಧನೂರು ಉಪ ವಿಭಾಗ ರವರು ಈ ಯೋಜನೆ ಅಡಿ ಕಾಮಗಾರಿ ನಿರ್ಮಿಸಿದಂತೆ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಅವ್ಯವಹಾರ ಮಾಡಿರುವುದು ದಾಖಲೆ ಮತ್ತು ಸ್ಥಳ ಪರಿಶೀಲನೆಯಿಂದ ಹಾಗೂ ಸ್ಥಳೀಯವಾಗಿ ವಿಚಾರಣೆ ಮೇಲಿಂದ ಈ ಆಪಾದನೆಯು ಸಾಬೀತಾಗಿರುತ್ತದೆ.**
ಆಪಾದನೆ : 3:- ಎದುರುದಾರರು ತಮ್ಮ ಮತ್ತು ತಮ್ಮ ಮನೆಯವರ ಹೆಸರಿನಲ್ಲಿ 35 ರಿಂದ 40 ವರ್ಷದೊಳಗೆ ಗಳಿಸಿದ ಅಕ್ರಮ ಆಸ್ತಿಯನ್ನು ಪತ್ತೆ ಮಾಡಿ ಕೊಳ್ಳೆಹೊಡೆದಿರುವ ಸರ್ಕಾರದ ಹಣವನ್ನು ಮರಳಿ ಪಡೆಯಬೇಕು.	**ಆಪಾದನೆ : 3 ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ,** ಈ ಆಪಾದನೆಯಂತೆ ಎದುರುದಾರರು ಅಕ್ರಮ ಆಸ್ತಿಯನ್ನು ಗಳಿಕೆ ಮಾಡಿರುವ ಬಗ್ಗೆ ದೂರು ಬಂದಿದ್ದರ ಮೇಲೆ ರಾಯಚೂರು ಲೋಕಾಯುಕ್ತ ಠಾಣೆಯಲ್ಲಿ ಪ್ರಕರಣ ಸಂಖ್ಯೆ **4/2015, ಕಲಂ 13(1) (ಇ) ಸಹಿತ 13(2) ಲಂಚ ಪ್ರತಿಬಂಧಕ ಕಾಯ್ದೆ 1988** ಅಡಿಯಲ್ಲಿ ಶ್ರೀ ಅಬ್ದುಲ್ ರಶೀದ್, ಎ.ಇ.ಇ, ಕೆ.ಆರ್.ಐ.ಡಿ.ಎಲ್ ಸಿಂಧನೂರು ಉಪವಿಭಾಗ ರವರ ಮನೆಯ ಮೇಲೆ ದಾಳಿ ಮಾಡಿದ್ದು ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿಕೊಳ್ಳಲಾಗಿರುತ್ತದೆ. ಪ್ರಕರಣದ ಪ್ರಥಮ ವರ್ತಮಾನ ವರದಿಯ ಪ್ರತಿ, ಸೋರ್ಸ್ ವರದಿ ಪ್ರತಿ ಲಗತ್ತಿಸಲಾಗಿರುತ್ತದೆ.

	ವಿಚಾರಣಾಧಿಕಾರಿಯ ಸ್ಪಷ್ಟ ಅಭಿಪ್ರಾಯ
	ಆಪಾದನೆ 1 ಮತ್ತು 2 :-

ಈ ಆಪಾದನೆಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಇಲ್ಲಿಯವರೆಗೆ ಮಾಡಿರುವ ವಿಚಾರಣೆಯಿಂದ ಮತ್ತು ದಾಖಲೆಗಳು ಹಾಗೂ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮೇಲಿಂದ ಅರ್ಜಿಯಲ್ಲಿನ ಆಪಾದನೆಯಂತೆ ಪ್ರತಿವಾದಿ **ಶ್ರೀ ಅಬ್ದುಲ್‌ರಶೀದ್, ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಕೆ.ಆರ್.ಐ.ಡಿ.ಎಲ್, ಸಿಂಧನೂರು ಉಪ ವಿಭಾಗ ರವರು** ಸಿಂಧನೂರು ತಾಲೂಕಿನಲ್ಲಿ, ಸನ್ 2011-12ನೇ ಸಾಲಿನ ಕುಡಿಯುವ ನೀರಿನ ಯೋಜನೆ ಅಡಿಯಲ್ಲಿ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿಯಿಂದ ಅನುಮೋದಿತಗೊಂಡಂತ ಕಾಮಗಾರಿಗಳಾದ, ಗುಡದೂರು, ಬಳಗಾನೂರು, ಆರ್.ಹೆಚ್.ಕ್ಯಾಂಪ್-1, ಬೆಳಗುರ್ಕಿ ಗ್ರಾಮಗಳಲ್ಲಿ ಸಾರ್ವಜನಿಕರಿಗೆ ಕುಡಿಯುವ ನೀರಿನ ಉಪಯೋಗಕ್ಕಾಗಿ ಪೈಪ್ ಲೈನ್ ಅಳವಡಿಸುವ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ಮಾಣ ಮಾಡಲು ಕೈಗೆತ್ತಿಕೊಂಡು, ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಎಸ್ಟಿಮೆಟ್ ತಯಾರಿಸಿ ಇದಕ್ಕೆ ತಮ್ಮ ಮೇಲಾಧಿಕಾರಿಗಳ ತಾಂತ್ರಿಕ ಅನುಮೋದನೆಯನ್ನು ಪಡೆಯದೇ ಕಾಮಗಾರಿಗಳನ್ನು ತರಾತುರಿಯಲ್ಲಿ ಕೈಗೆತ್ತಿಕೊಂಡು, ಅರ್ಧಮರ್ಧ ಕಾಮಗಾರಿಯನ್ನು ಮಾಡಿರುವುದು ಮತ್ತು ಗೋಮರ್ಶಿ ಗ್ರಾಮದಲ್ಲಿ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ಅನುದಾನದಲ್ಲಿ ಮಾಡಿರುವ ಕಾಮಗಾರಿಯನ್ನೇ ತೋರಿಸಿ ಈ ಯೋಜನೆ ಅಡಿ ಕಾಮಗಾರಿ ನಿರ್ಮಿಸಿದಂತೆ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಸಾರ್ವಜನಿಕರಿಗೆ ಕುಡಿಯು ನೀರಿನ ಅನುಕೂಲವನ್ನು ಮಾಡಿಕೊಡದೇ ಕಾಮಗಾರಿಗಳನ್ನು ಅನುಪಯುಕ್ತಗೊಳಿಸಿ **ತಮ್ಮ ಅಧಿಕಾರವನ್ನು ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡು, ಸರಕಾರದಿಂದ ಬಿಡುಗಡೆಯಾದ ಅನುದಾನದ ಹಣ ರೂ. 63,05,972-00 ಗಳಷ್ಟನ್ನು ದುರ್ಭಳಕೆ ಮಾಡಿ ತಮ್ಮ ಸ್ವಂತಕ್ಕೆ ಬಳಸಿಕೊಂಡು ಅವ್ಯವಹಾರ ಮಾಡಿರುವುದು ದಾಖಲೆಗಳ ಮತ್ತು ಸ್ಥಳ ಪರಿಶೀಲನೆಯಿಂದ ಆಪಾದನೆಯು ಸಾಬೀತಾಗಿರುತ್ತದೆ.**

ಆಪಾದನೆ 3:-

ಅರ್ಜಿಯಲ್ಲಿನ ಆಪಾದನೆಯಂತೆ ಪ್ರತಿವಾದಿ **ಶ್ರೀ ಅಬ್ದುಲ್‌ರಶೀದ್, ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಕೆ.ಆರ್.ಐ.ಡಿ.ಎಲ್, ಸಿಂಧನೂರು ಉಪ ವಿಭಾಗ (ಸಧ್ಯ ನಿವೃತ್ತಿ) ರವರು** ಅಕ್ರಮ ಆಸ್ತಿಯನ್ನು ಗಳಿಕೆ ಮಾಡಿರುವ ಬಗ್ಗೆ ದೂರು ಬಂದಿದ್ದರ ಮೇಲೆ ದಿನಾಂಕ: 28-12-2015 ರಂದು ರಾಯಚೂರು ಲೋಕಾಯುಕ್ತ ಠಾಣೆಯಲ್ಲಿ ಪ್ರಕರಣ **ಸಂಖ್ಯೆ 4/2015, ಕಲಂ: 13(1) (ಇ) ಸಹಿತ 13(2) ಲಂಚ ಪ್ರತಿಬಂಧಕ ಕಾಯ್ದೆ 1988** ಅಡಿಯಲ್ಲಿ ಶ್ರೀ ಅಬ್ದುಲ್ ರಶೀದ್, ಎ.ಇ.ಇ, ಕೆ.ಆರ್.ಐ.ಡಿ.ಎಲ್ ಸಿಂಧನೂರು ಉಪವಿಭಾಗ ರವರ ಮನೆಗಳ ಮೇಲೆ ದಾಳಿ ಮಾಡಿದ್ದು ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿ ತನಿಖೆ ಕೈಕೊಳ್ಳಲಾಗಿರುತ್ತದೆ.

7. The above report of Investigating Officer depicts that Special Team formed by KRIDL Head office, including Executive Engineer and Technical Officer were visited the

spot on 25.2.2017 pertaining to the works allotted by KRIDL with respect to drinking water to Sindhanur Taluk for the following villages:

i) During 2011-12 an amount of Rs.17,70,000/- has been released for Belagurki Village, Sindhanur Taluk under Drinking water scheme and an amount of Rs.11,04,561/- has been spent for the work and work is under progress. Though work was commenced about 4 years back, work is stopped in the middle. Technical sanction has not been obtained for the work. Pipes are not laid and connected to the water tank for supply of water to the village. Therefore, no useful purpose is served by spending amount and amount has been drawn without executing the work.

ii. During 2011-12 an amount of Rs.12,70,000/- has been released for R.H. Camp- 1 Village under Drinking water scheme and an amount of Rs.7,26,844/- has been spent for the work and the work is under progress. Though work was commenced about 4 years back, work is stopped in the middle. Technical sanction has not been obtained for the work. Pipes are not laid and connected

to the water tank for supply of water to the village. Therefore no useful purpose is served by spending amount and amount has been drawn without executing the work.

iii. During 2011-12 an amount of Rs.23,00,000/- has been released for Gomarshi Village under Drinking water scheme and an amount of Rs.11,08,116/- has been spent for the work and work is under progress. Though work was commenced about 4 years back, work is stopped in the middle. Technical sanction has not been obtained for the work. Pipes are not laid and connected to the water tank for supply of water to the village. Therefore, no useful purpose is served by spending amount and amount has been drawn without executing the work.

iv. During 2011-12 an amount of Rs.28,82,400/- has been released for Balagaanur Village under Drinking water scheme and an amount of Rs.17,11,621/- has been spent for the work and work is under progress. Though work was commenced about 4 years back, work is stopped in the middle. Technical sanction has not been obtained for the work. Pipes are not laid and connected to the water tank for supply of water to the village. Therefore no useful purpose is served by spending amount and amount has been drawn without executing the work.

v. During 2011-12 an amount of Rs.23,40,000/- has been released for Gudadur Village under Drinking water scheme and an amount of Rs.16,54,830/- has been spent for the work and work is under progress. Though

work was commenced about 4 years back, work is stopped in the middle. Technical sanction has not been obtained for the work. Pipes are not laid and connected to the water tank for supply of water to the village. Therefore no useful purpose is served by spending amount and amount has been drawn without executing the work.

vi) Documents were not produced in respect of the above works and false claim has been made for the works.

vii) Work is not executed in Apparao camp by KRIDL.

viii) No documents were available in Grama Panchayath in respect of above works. An amount of Rs.63,05,972/- has been misappropriated in executing the work by the Respondent.

8. I.O. has reported that the work was not completed and work was still under progress when the I.O visited the spot on 23.3.2017. The complaint is filed on 6.10.2016. Therefore the complaint is within limitation as the work was not completed when the complaint was filed.

9. After verifying the documents by this Respondent including the report of I.O., this Respondent has not denied the correctness of the report of I.O.

10. The report of I.O., show the misappropriation of amount of Rs. Rs.63,05,972/- by this Respondent . Further the Criminal case has also been registered against this

Respondent in Cr.No.4/2015 for the offences punishable u/s 13(1)(e) r/w section 13(2) of P.C. Act by Lokayukta Police, Raichur alleging that disproportionate assets in the hands of Respondent to his known source of income.

11. Investigation Officer has produced the documents including letters of PDO. PDO of Gudanur Grama Panchayath has given letter dt: 24.3.2017 stating that the work undertaken by KRIDL for providing drinking water is of no use to the public. In the letter dt: 1.4.2017 of Town Panchayath, Balaganur it is stated that an amount of Rs.28,82,400/- is sanctioned for drinking water work and the work is executed by KRIDL and no useful purpose is served to the public. In the letter dt: 3.4.2017 of Sindhanur Grama Panchayath issued by PDO it is stated that the work undertaken by KRIDL for supply of drinking water at R.H.No.1 camp at an estimated cost of Rs.12,70,000/- is of no use. PDO of Madasiravara Grama Panchayath has issued letter dt:24.3.2017 stating that drinking water work taken up by KRIDL in Gomarsi Village has not served any purpose and it is not useful for the villagers.

12. Further the documents produced by the I.O. and also the report submitted by him depict that during 2011-12, KRIDL released an amount of Rs.94.22 lakhs for the purpose drinking water supply to the villagers, Gudadur , Balaganur , R.H.-1 , Belagurki village in Sindhanur taluk, this Respondent simply commenced the work without

obtaining any technical sanction. Further the pipes are not laid and connected to the water tank for supply of water to the village. So, no useful purpose is served, but amount has been drawn by this Respondent without executing the work.

13. Further, in Gomarsi village, the work was executed by Z.P., Raichur , but this Respondent has shown the same as if he is executed this work through KRIDL amount by misappropriating the amount.

14. Further no useful purpose is served due to incomplete work. And also amount has been drawn by this Respondent without executing the work.

15. In the comments, the Respondent has not denied the correctness of the report of I.O. and he has simply stated that Complaint filed by the Complainant is politically motivated. In view of the above, comments submitted by Respondent is not acceptable to drop the proceedings against him.

16. Since the said facts and materials on record prima facie show that Respondent- Abdul Rasheed, Retired Assistant Executive Engineer, KRIDL, Sindhanur, Raichur district has committed misconduct under Rule 3(1) of KCS (Conduct) Rules, 1966 recommendation is made under section 12(3) of Karnataka Lokayukta Act, 1984 to the Competent Authority to initiate disciplinary proceedings against Respondent- Abdul Rasheed, Retired Assistant

Executive Engineer, KRIDL, Sindhanur, Raichur district under the provisions of Rule 214(2)(b) of KCSRs.

17. Further, as per section 12(4) of Karnataka Lokayukta Act, 1984 the Competent Authority to intimate the Hon'ble Upalokayukta-1 within one month from the date of receipt of this report, the action taken or proposed to be taken on this report.

Connected records are enclosed.

(Justice N.ANANDA)
Upalokayukta-1,
KARNATAKA STATE,
BENGALURU.